POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

APW PRESIDENT SYSTEMS LIMITED

(THE "TARGET COMPANY")

(Registered office: R-2, Technopolis Knowledge Park, Mahakali Caves Road, Andheri (East), Mumbai 400 093)

This Public Announcement ("**Post Offer PA**") is being issued by DSP Merrill Lynch Limited ("**DSPML**" or "**Manager to the Offer**"), on behalf of Schneider Electric South East Asia (HQ) Pte Ltd (the "**Acquirer**"), having its registered office at 10, Ang Mo Kio Street 65, #02-01/06 Techpoint, 569059 Singapore and Schneider Electric SA (the "**Person Acting in Concert or PAC**"), having its registered office at 35, rue Joseph Monier, 92500 Rueil - Malmaison, France. This Post Offer PA is in continuation of and shall be read in conjunction with: (1) the Public Announcement ("**PA**") published in Financial Express, Jansatta and Navshakti on January 11, 2011; (2) the corrigendum published in Financial Express, Jansatta and Navshakti on March 16, 2011 (the "**First Corrigendum**"); (3) the corrigendum published in Financial Express, Jansatta and Navshakti on April 13, 2011 (the "**Second Corrigendum**"); and (4) Letter of Offer dated April 11, 2011 (the "**Letter of Offer**"), sent / issued by or on behalf of the Acquirer / PAC pursuant to Regulation 10 and Regulation 12 of, and in compliance with the Securities and Exchange Board of India (SEBI) (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**").

The details required to be notified under the SEBI (SAST) Regulations following completion of the Offer are as under:

1. Name of the Target Company: APW President Systems Limited
2. Name of the Acquirer(s) including PAC: **Acquirer:** Schneider Electric South East Asia (HQ) Pte Ltd; **PAC:** Schneider Electric SA
3. Name of Manager to the Offer: DSP Merrill Lynch Limited
4. Name of the Registrar to the Offer: Karvy Computershare Private Limited
5. Offer Details
   a) Date of opening of the Offer: Monday, April 18, 2011
   b) Date of closure of the Offer: Saturday, May 07, 2011

6. Details of the acquisition

S. No	Item	Proposed in the Offer Document	Actual
6.1	Offer Price	Rs. 195	Rs. 195
6.2	Share holding of Acquirer / PAC (No. & %) before MOU/ Public Announcement (the "**PA**")	0.0%	0.0%
6.3	Shares acquired by way of MOU or market purchases (No. & %)	3,326,394 (55.0%)[1]	3,326,394 (55.0%)[1]
6.4	Shares acquired in the Offer (No. & %)	1,209,600 (20.0%)[1]	1,209,600 (20.0%)[1]
6.5	Size of the Offer (No. of shares multiplied by offer price per share)	Rs. 235,872,000 (1,209,600 x Rs. 195)	Rs. 235,872,000 (1,209,600 x Rs. 195)
6.6	Shares acquired after PA but before 7 working days prior to closure date, if any (No. and %)	Nil	Nil
6.7	Post offer share holding of Acquirers / PACs (No. & %) (6.2+6.3+6.4+6.6)	4,535,994 (75.0%)[1]	4,535,994 (75.0%)[1]
6.8	Pre & Post offer share holding of Public (No. & %)	Pre: 1,735,499 (28.7%)[1] Post: 1,512,006 (25.0%)[1]	Pre: 1,735,499 (28.7%)[1] Post: 1,512,006 (25.0%)[1]

[1] *Calculated on the Paid-up Capital of the Target Company comprising of 6,048,000 fully paid up equity shares of par value of Rs. 10 per share.*

7. Status of the escrow account, whether released or not: Released
8. Payment of interest to the shareholders along with the details thereof: Nil
9. Status of investor complaints received, if any: All complaints/queries have been appropriately resolved
10. **Transaction under the SPAs:** On May 13, 2011, the parties to the Indian SPA signed an amendment agreement to the Indian SPA pursuant to which, amongst other matters, it was agreed that the number of shares to be transferred and sold by Mr. Kunal Seth as part of the Minimum Shares under the Indian SPA will be transferred and sold by Mrs. Seema Seth and the number of shares to be transferred and sold by Mr. Kunal Seth as part of the Additional Shares, if any, under the Indian SPA will be transferred and sold by Mr. Sudhir Seth and/or Mrs. Seema Seth. Accordingly, the Acquirer acquired 23,140 equity shares of the Target Company which were to be sold earlier by Mr. Kunal Seth from Mrs. Seema Seth instead in accordance with the amendment agreement. In addition, the Acquirer did not purchase any Additional Shares under the Indian SPA. Further, as of date of this Post Offer PA, the transactions contemplated under the SPAs have been completed.

    Capitalized terms not specifically defined herein shall have the meaning assigned in the PA, First Corrigendum, Second Corrigendum and the Letter of Offer.

This Announcement is expected to be available on the SEBI's website (www.sebi.gov.in)

The Acquirer and PAC accept joint and several responsibility for the information contained in this Public Announcement and are responsible for the fulfillment of their obligations in terms of the SEBI (SAST) Regulations.

Place : Mumbai

Date : May 27, 2011

Issued by the Manager to the Offer on behalf of the Acquirer and PAC

Manager to the Offer

BofA Merrill Lynch

DSP Merrill Lynch Limited

8th Floor, Mafatlal Centre, Nariman Point, Mumbai- 400 021

Tel No: 6632 8000; Fax No: 2204 8518, Email: dg.apwopenoffer@baml.com Contact Person: Mr. Abhijit Kedia